

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

IB-300(PB)/2017

IN THE MATTER OF:

M/s Aditi Engineering	APPLICANT / PETITIONER
Vs		
M/s Tecpro Engineers Ltd.	RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :-

For the Corporate Debtor :- Mr. Pawan Mahar, Advocate

ORDER

Learned representative for the Operational Creditor is present. However, a perusal of the record shows that Proof of Service in relation to notice issued under section 8 of Insolvency & Bankruptcy Code 2016, and certificate from the banker's in compliance with the provisions of section 9(3)(c) as well as notice of the service of the application of the instant application on the corporate debtor is not available. The petitioner/operational creditors is directed to file Affidavit of Service in relation to service of section 8 notice as well as service of the application on the corporate debtor at its registered office. Further the petitioner is also required to file the bankers certificate as mandatorily required in terms of the provision of section 9(3)(c) of Insolvency & Bankruptcy Code 2016. For all the above purpose and compliances, a weeks' time is granted as provided in proviso



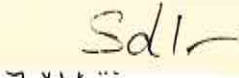
Deepak Kumar

9(5) of Insolvency & Bankruptcy Code 2016 failing which the petition will stand rejected.

In addition to the above, if any, other compliance are required to be made under the provisions of Insolvency & Bankruptcy Code 2016 or if any defects notice are to be rectified the same will also be carried within the period given.

Post the matter on 7th September 2017


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)